NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

CP(CAA) 124/2017 In CA(CAA) No. 86/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.11.2017

Name of the Company:

Armee Informatics Pvt. Ltd.

Section of the Companies Act:

Section 230-232 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. SHRI WAUN PAHWA

SR. ADV

PETITIONER

2. RITU SHAH

VAA

<u>ORDER</u>

Learned Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Petitioner.

Proof of service of notice on Statutory authorities filed.

Representation received from Regional Director.

Representation received from Income Department.

OL sent letter a dated 09.11.2017 requesting this Tribunal to issue direction to Transferor Company to submit the details.

Petitioner is directed to furnish required information to the OL.

List the matter on 08.12.2017

Marai

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 23rd day of November, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL